

**GOVERNMENT OF INDIA
ROAD TRANSPORT AND HIGHWAYS
LOK SABHA**

UNSTARRED QUESTION NO:1464
ANSWERED ON:03.12.2012
RULES AND REGULATIONS FOR ISSUANCE OF DRIVING LICENCES
Jardosh Smt. Darshana Vikram

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Union Government has held discussions with the State Governments for strict rules and regulations for issuance of driving licences in view of casual inspection by Government officials at the time of issuing driving licences;
- (b) if so, the details thereof;
- (c) whether the Government has taken any decision in this regard in consultation with State Governments; and
- (d) if so, the details thereof along with the opinions/views of the State Governments in the matter?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT & HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

(a) to (d) Driving licences are issued by licensing authorities of State Governments/Union Territory Administrations. This Ministry has been sensitizing all States/UTs from time to time to follow the guidelines prescribed in the Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989 while issuing driving licences. Motor Vehicles (Amendment) Bill, 2012, as passed by Rajya Sabha, and presently pending in Lok Sabha, seeks to amend certain provisions of Motor Vehicles Act, 1988 so as to provide safeguards for issue of driving licences and also prescribe/enhance penalties for various offences.